

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No. 2858/2018

New Delhi, this the 7th August, 2018

Hon'ble Ms. Praveen Mahajan, Member (Administrative)

Achamma Punnoose aged 63 years (Approx.)

W/o Sh. K.C. Punnoose

707, Sector -4, Gurugaram,

Haryana.

...Applicant

(By Advocate: Mr. K.M.Singh)

Versus

1. The Commissioner
Kendriya Vidyalaya Sangathan
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi
2. The Deputy Commissioner
Kendriya Vidhyala Sangathan
92, Gandhi Nagar Marg,
Bajaj Nagar, Jaipur
Rajasthan-302015.

.....Respondents.

ORDER (ORAL)

At the outset, Mr. K.M. Singh, learned counsel for the applicant submits that he will be satisfied if the respondents are directed to decide the latest representation dated 22.12.2017 (Annexure A-7) of the applicant within a time bound manner. He also states that while considering this representation dated 22.12.2017 (Annexure A-7), the respondents may also be directed to consider and decide the said representation of the applicant in view of the law laid down by the Hon'ble Supreme Court in the case of **Union of India Vs. S.L. Verma** and the Hon'ble High Court of Madras in its W.P No. 228092 to

28094 of 2015 decided on 05.01.2017 in the case of **Union of India and others Vs. S. Subbaih and ors.**

2. Apart from above, learned counsel for the applicant also produced the two judgements of the Hon'ble High Court of Madras in W.P. No. 25354 of 2015 decided on 05.01.2017 in the case of **R.Renukaddevi Vs. The Commissioner, KVS and Ors.**, W.P. No. 19215 of 2015 and M.P.No. 1 of 2015 and WMP NO. 1197 of 2016 in the case **N. Subramanian Vs. The Commissioner, KVS and Ors.**, decided on 24.02.2017, wherein the similar relief claimed by the applicant has been considered by the respondents.

3. In view of the limited prayer made by the learned counsel for the applicant, the respondents are directed to consider and decide the aforesaid representation of the applicant within a period of two months from the date of receipt a certified copy of this order.

4. It is made clear that nothing has been commented upon the merits of the case.

5. The OA, accordingly, stands disposed of as above at the admission stage. No costs.

(**Praveen Mahajan**)
Member (A)

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